

Applications received by R.B.I. from Banks under section 20 of Banking Regulation Act

1673. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any applications were received by the Reserve Bank of India from any Bank under Section 20 sub-section (3) Banking Companies Regulation Act for permission to remit any loan or advance;

(b) if so, the total number of such applications and the names of the Banks and the amount involved; and the names of the persons concerned; and

(c) the action taken on the applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) and (c). Do not arise.

Licence to Banking Companies under section 22 of the Banking Regulation Act

1674. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any licence granted to any Banking Company under Section 22 of the Banking Regulation Act (1949) (10 of 1949) was cancelled under sub-section (4) of Section (22) during the last three years; and

(b) if so, how many licences were cancelled and the names of the Banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Evidently, Hon'ble Member has in mind sub-section (4) of Section 22 of the Banking Regulation Act, 1949. Reserve Bank of India have reported that no licence issued to Banking Companies under Section 22 of the Banking Regulation Act, 1949 has been cancelled in terms of sub-section (4) of Section 22 of the Act, during the last three

years, except in the case of the following six banks which ceased to carry on banking business consequent upon their undertakings having been transferred to and vested in the corresponding new banks in terms of Section 4 of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980.

1. The Andhra Bank Ltd.
2. Corporation Bank Ltd.
3. The New Bank of India Ltd.
4. The Oriental Bank of Commerce Ltd.
5. The Punjab & Sind Bank Ltd.
6. Vijaya Bank Ltd.

Overdraft facilities granted to Tamil Nadu, Kerala, Karnataka and Andhra Pradesh

1675. SHRI D.S.A. SIVAPRAKASAM: Will the Minister of FINANCE be pleased to state:

(a) whether any overdraft facilities are granted to Tamil Nadu, Kerala, Karnataka, Andhra Pradesh by the Reserve Bank of India;

(b) if so, the details of overdraft amount with these States and as on date; and

(c) whether these Governments have at any time failed to clear the overdraft if so, the details of the action taken to recover the amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SWAI SINGH SISODIA): (a) In accordance with the scheme of Regulation of States' Overdrafts introduced in consultation with the Reserve Bank of India and the Planning Commission, the States are required to adjust the pace of expenditure to the inflow of receipts and to avoid overdrafts in their accounts with the Reserve Bank of India for more than 7 working days. This facility is available to all the States.

(b) Karnataka had an overdraft of Rs. 1.93 crores on 15th November 1980.